

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 127

IA(I.B.C)/226(CH)2021
IA(I.B.C)/51(CH)2022
IA(I.B.C)/2895(CH)2023
IA(I.B.C)/113(CH)2024
IA(I.B.C)/115(CH)2024
IA(I.B.C)/1259(CH)2024

In
CP(IB) No. 115/Chd/Pb/2018
(Admitted)

IN THE MATTER OF:
Bio Diagnostics

...Petitioner-Operational Creditor

Versus

Ace Healthways Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 9, 66(1), 60(5), IBC 2016
Rule: 11 of NCLT Rules, 2016

Order delivered on 11.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 29.07.2024.

Sd/-
Court Officer